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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 552 OF 2010
CUTTACK, THIS THE 23rd DAY OF September, 2010

Pratap Kumar Parija.....Applicant

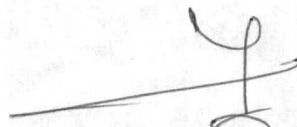
Vs.

Union of India & OrsRespondents

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?


(C.R.MOHAPATRA)
MEMBER (ADMN.)


(M.R.MOHANTY)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 552 OF 2010
CUTTACK, THIS THE 23rd DAY OF September, 2010

CORAM :

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R.MOHAPATRA, MEMBER(ADMN.)

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Sri Pratap Kumar Parija, aged 41 years, S/o Sri Baishnab Charan Parija, resident of L.B-249, Brit Colony, Badagada, Bhubaneswar, Presently working as Auditor,O/o Principal Director of Audit, East Coast Railway, Bhubanswar, Dist- Khurda- 751023.

.....Applicant

By the Advocates – Mr. P.K.Padhi.

-Versus-

1. Union of India, represented through it's Comptroller & Auditor General of India, 90, Dindayal Upadhyaya Marg, New Delhi-110024.
2. Principal Director of Audit, East Coast Railway, B-19, Rail Vihar, Chandrasekharpur, At/PO: Bhubaneswar-23, Dist: Khurda-751023.

... Respondents

By the Advocates - Mr. U.B.Mohapatra.

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ORDER (ORAL)

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN:

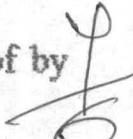
Heard Mr. P.K.Padhi, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Govt. of India (to whom a copy of this O.A. has already been supplied) and perused of the materials placed on record.

2. Seeking Study-Leave for a longer time, the Applicant submitted representations under Annexure-A/6 dated 17.08.2010 and under Annexure-A/7 dated 19.09.2010. By way of filing this Original Application (on 20.09.2010) under Section 19 of the Administrative Tribunals Act, 1985, the Applicant has prayed as under:

“...to direct the Respondents particularly, Res. No.-1 to grant/sanction study leave for 2 years at a stretch with due regard to the exigencies of public service.

And any other order(s) as the Hon'ble Tribunal deems just and proper in the interest of justice.”

3. Since, it is the positive case of the Applicant that his representations are still pending undisposed with the Respondents, without entering into the merits of the matter and without any waste of time, this case is hereby disposed of by

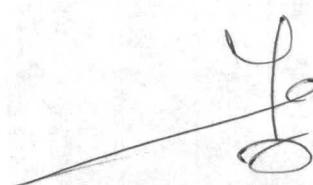


remitting the matter to the Respondents, who should consider the grievances of the Applicant, as due and admissible under the "Leave Rules", and pass a reasoned order, within a period of 30 days from the date of receipt of a copy of this order, under intimation to the Applicant.

4. Send copies of this order to the Respondents (together with the copies of the O.A.) by Registered/Speed Post at the cost of the Applicant. Mr. Padhi, Ld. Counsel for the Applicant, undertakes to deposit the required postages in course of the day.

5. Free copies of this order be also sent to the Applicant and be supplied to the Ld. Counsel appearing for the parties.


(C.R.MOHAPATRA)
MEMBER (ADMN.)


(M.R.MOHANTY)
VICE-CHAIRMAN